

*[English]***ITC**

2835. SHRI THOMAS HANSDA: Will the Minister of FINANCE be pleased to state:

- (a) the total loss incurred by ITC and loss on account of large arrears of excise duty payable by ITC;
- (b) the names of persons responsible for the loss and the action taken by the financial institutions in this regard; and
- (c) the action taken also by the Government in regard thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATPAL MAHARAJ): (a) to (c) The information is being collected and will be laid on the Table of the House.

*[Translation]***Tannery Industry**

2836. SHRIMATI KAMAL RANI: Will the Minister of FINANCE be pleased to state:

- (a) the number of Tannery industry units functioning in the country, state-wise;
- (b) the number of workers engaged in the said industry;
- (c) whether the facilities, such as Provident Fund, Insurance, Accommodation, Education, etc. are available to these workers;
- (d) if not, the reasons therefor;
- (e) whether the workers of such industry are affected by some disease;
- (f) if so, the details thereof and the steps taken by the Government for taking proper health care of the workers;
- (g) whether water treatment plant has been installed in each industry; and
- (h) if not, the reasons therefor?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN): (a) to (h) Information is being collected and will be laid on the Table of the House.

*[English]***Import of R.O.B.**

2837. SHRI RAVINDRA KUMAR PANDEY: Will the Minister of FINANCE be pleased to refer to the replies given to USQ Nos. 4430 and 5043 on 20.12.96 and 7.5.97 respectively and state:

- (a) whether the requisite information has since been collected;

- (b) if so, the details thereof;

- (c) if not, the reasons for such an inordinate delay; and

- (d) the time by which the information is proposed to be laid on the Table of the House?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATPAL MAHARAJ): (a) Yes, Sir. Some importers of Delhi have imported Rough Ophthalmic Blanks in container load.

(b) Two cases of import of ROB in Delhi and one case of Mumbai have been noticed, where under valuation was suspected. The case of M/s Enterprises Trading Co., New Delhi has been adjudicated after issue of Show Cause Notice and no under-valuation has been established by the adjudicating officer. In the case of M/s Indian optics Pvt. Ltd., New Delhi a Show Cause Notice has been issued on 13.05.97 and it is pending adjudication. The case of M/s. Ajay International, New Delhi, where the goods were imported through Mumbai port is under investigation.

- (c) and (d) In view of reply to (b) above, does not arise.

Bank Loan for Farmers

2838. DR. G.R. SARODE:

DR. RAMVILAS VEDANTI:

SHRI SOHAN VEER SINGH:

Will the Minister of FINANCE be pleased to state:

- (a) the amount of loan advanced to the farmers in the country by public and private sector banks for setting-up tubewells/tractors and cattle purchasing, State-wise;
- (b) whether the Government have received any complaints about the irregularities in sanctioning loans to the farmers by these banks; and
- (c) if so, the remedial measures taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATPAL MAHARAJ): (a) The data reporting system of Reserve Bank of India (RBI) does not generate information in the manner asked for. However, Union Territory/State-wise data relating to loans (outstandings) to farmers for the purpose of Minor Irrigation and for purchase of tractors and other agricultural implements by public sector and private sector banks for the year ending June, 1995 (latest available) is given in the attached Statement-I and II respectively.

- (b) and (c) Complaints against banks regarding irregularities in the grant of financial assistance, as and when received, are taken up with concerned banks for remedial measures.

Statement-I

Statement indicating Union Territory/State-wise details of amount of loans (outstanding) to farmers for Minor Irrigation and purchase of tractors and other agricultural implements etc. by public sector banks for the year ending June, 1995 (latest available)

(Rs.in thousands)

Name of State/UT	Amount of loan (outstandings)	
	Minor Irrigation	Tractor & other agricultural impl.
1	2	3
1. Andaman & Nicobar Islands	11165	80
2. Andhra Pradesh	1805963	1625511
3. Arunachal Pradesh	405	2115
4. Assam	265315	127111
5. Bihar	1402618	3145068
6. Chandigarh	498094	65201
7. Dadra & Nagar Haveli	3992	4655
8. Daman & Diu	330	948
9. Goa	12394	9416
10. Gujarat	1506789	2576484
11. Haryana	268014	4594551
12. Himachal Pradesh	18003	144990
13. Jammu & Kashmir	1908	76713
14. Karnataka	1339170	2154750
15. Kerala	576706	506642
16. Lakshadweep	—	208
17. Madhya Pradesh	2760967	4882378
18. Maharashtra	3163407	2139880
19. Manipur	1276	24970
20. Meghalaya	358	4159
21. Mizoram	—	973
22. Nagaland	—	15969
23. National Capital Territory of Delhi	1845	20282
24. Orissa	336608	623509
25. Pondicherry	23229	208

	1	2	3
26. Punjab		635846	7888255
27. Rajasthan		1297683	4034183
28. Sikkim		299	—
29. Tamil Nadu		1257701	3161766
30. Tripura		1593	15969
31. Uttar Pradesh		2765815	8071341
32. West Bengal		850395	555801

Statement-II

Statement indicating Union Territory/State-wise details of amount of loans (outstanding) to farmers for Minor Irrigation and purchase of tractors and other agricultural implements etc. by public sector banks for the year ending June, 1995 (latest available)

(Rs. in thousands)

Name of State/UT	Amount of loan (outstandings)	
	Minor Irrigation	Tractor & other agricultural impl.
1	2	3
1. Andaman & Nicobar Islands	—	—
2. Andhra Pradesh	11702	57496
3. Arunachal Pradesh	—	—
4. Assam	—	—
5. Bihar	—	—
6. Chandigarh	—	—
7. Dadra & Nagar Haveli	—	—
8. Daman & Diu	—	—
9. Goa	—	—
10. Gujarat	—	—
11. Haryana	383	1993
12. Himachal Pradesh	—	—
13. Jammu & Kashmir	2926	15563
14. Karnataka	98407	163236
15. Kerala	54076	90401
16. Lakshadweep	—	—
17. Madhya Pradesh	2361	8485
18. Maharashtra	150433	166487
19. Manipur	—	—

1	2	3
20. Meghalaya	—	—
21. Mizoram	—	—
22. Nagaland	—	—
23. National Capital Territory of Delhi	17	—
24. Orissa	—	—
25. Pondicherry	44	263
26. Punjab	—	178
27. Rajasthan	44964	142078
28. Sikkim	—	—
29. Tamil Nadu	42863	111693
30. Tripura	—	—
31. Uttar Pradesh	12755	37577
32. West Bengal	—	3

[Translation]

Loans Disbursed and Recovered by Banks

2839. SHRIMATI SHEELA GAUTAM:

SHRIMATI BHAVNA BEN DEVRAJBHAI
CHIKHALIA:

SHRIMATI PURNIMA VARMA:

Will the Minister of FINANCE be pleased to
state:

(a) the amount of loans disbursed by the Public
Sector Banks during the last two years and upto July 1997;

(b) the total amount of these loans recovered, so
far;

(c) the reasons for not recovering the remaining
amount of loans;

(d) whether the Government propose to formulate
any scheme so that banks do not face any difficulty in
recovering the loans; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF
FINANCE (SHRI SATPAL MAHARAJ): (a) The outstanding
credit of public sector banks as on the last Friday of March
1996, March 1997 and June 20, 1997 is given below:

As on

Outstanding Credit
(Rs.in lakh)

Last Friday of

21206361

March, 1996

Last Friday of

21910689

March, 1997

June 20, 1997

21326420

(Provisional)

(b) The recovery in Non-Performing Assets (NPAs)
of public sector banks during the year 1995-96 was Rs.
412062 lakh.

(c) to (e) On the advice of RBI, banks have formulated
investment policy, loan policy, loan recovery policy etc. They
have also been advised to strengthen credit appraisal
machinery and post supervising machinery as well. Banks
have set up recovery cells at head quarters under a
General Manager. Recoveries are monitored on monthly
basis. Branch-wise recovery targets are fixed. Monitoring
of recovery is done by the Board of Directors on a quarterly
basis. Quality of assets is also reviewed by the Board of
Directors periodically. Eight debt tribunals have been set
up to expedite settlement of bank dues. RBI has also
introduced off-site supervision alongwith on-site inspection
of banks.